

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 101  
IB-1623/ND/2019**

**IN THE MATTER OF:**

**M/s. Emgreen Impex Ltd.**

**....PETITIONER**

**Vs.**

**M/s. Anr. International Pvt. Ltd.**

**....RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 09.07.2021  
(Virtual Hearing)**

**Coram:**

**DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)**

**For the IRP/RP/Applicant**

**:Mr. S.P. Singh Chawala and Mr.  
Tapas Gaur, Advocates in IAs No.  
2591 of 2021, 2551 of 2021, 2647  
of 2021 and 2648 of 2021.**

**ORDER**

**IA No. 2551 of 2021.**

This is the first Status Report for the period 19.04.2021 to 17.05.2021 filed by the RP. The same is taken on record with just exceptions.

**IA No. 2591 of 2021.**

This is a report certifying the Constitution of Committee of Creditors in accordance with Section 21 of IBC read with Regulation 17(1) of IBBI (IRP for CP) Regulations 2016. The Counsel for IRP has apprised the Tribunal that CoC



(Meenu)



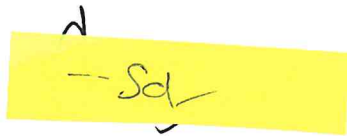
consists of only one member and the report is taken on record with just exceptions.

**IA No. 2648 of 2021.**

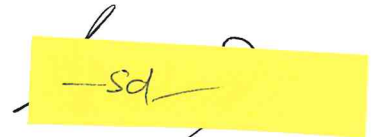
This is the second Status Report for the period 18.05.2021 to 21.06.2021 filed by the IRP. The Committee of Creditors agenda time No. 7 with 100 % voting appointed IRP as RP and fix the remuneration and expenses. The said report is taken on record with just exceptions.

**IA No. 2647 of 2021.**

This is an application under Section 60(5) of IBC seeking of exclusion of the time period for the entire lockdown/curfew. The RP in this application has sought for exclusion of 48 days from the CIRP period being the period of lockdown by the Government of NCT. The period commencing from 20.04.2021 till 06.06.2021 is excluded from the CIRP period. This application is allowed.



**(Hemant Kumar Sarangi)**  
**Member (T)**



**(P.S.N. Prasad)**  
**Member (J)**

(Meenu)